

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**32. C.P. (IB)/823(MB)2023**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 19.06.2024**

**NAME OF THE PARTIES: - Bank of Maharashtra**  
**V/s**  
**Mrs. Smita Vijay Vaidya**

**Section: 95(1) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Adv. Revati S. Nansi appeared for the Petitioner/Financial Creditor through VC. Adv Kartikee Korgaonkar appeared for the RP through VC. Adv. Hetal Parmar i/b Adv. Mrugank Shah appeared for the Respondent/Personal Guarantor through VC. No reply/objection has been filed against the RP report by the Respondent/Personal Guarantor, despite the last opportunity being granted on 12.04.2024. Therefore, the right to file reply/objection is forfeited. List this matter on **22.08.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

*JAGDISH*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**